

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.245/MP/2018

Subject : Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Regulation 54 and 55 of CERC (Terms and Conditions of Tariff) Regulation 2014 and Regulation 111 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for extension of date in relaxation for Normative Annual Plant Availability Factor for Palatana Project (2X 363.3 MW) of ONGC Tripura Power Company Limited.

Petitioner : ONGC Tripura Power Company Limited.

Respondent : Assam Power Distribution Power Company Limited (APDCL) and Others.

Date of hearing : **19.11.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Shri Parinay Deep Shah, Advocate, ONGCTPCL
Ms. Surabhi Pandey, Advocate, ONGCTPCL
Ms. Ritika Singhal, Advocate, ONGCTPCL
Shri Satyajit Ganguly, ONGCTPCL
Shri Arup Sarmah, ONGCTPCL
Shri Amit Dabas, ONGCTPCL
Shri Binoy N. Saikia, APDCL
Ms. Priyami Dutta, APDCL

Record of Proceedings

The learned counsel for the Petitioner made detailed submissions in the matter and prayed that NAPAF of the generating station may be relaxed to 76% for a further period from 1.10.2018 to 31.03.2019 as submitted in the Petition. The representative of the Respondent, APDCL submitted that there is no justification to consider the relaxation of NAPAF for the said period and accordingly, he prayed that the relief sought by the Petitioner may not be granted.

2. At the request of the learned counsel for the Petitioner and the representative of Respondent, APDCL, time to file short written submission is granted till **2.12.2019**. Subject to this, order in the Petition is reserved.

By order of the Commission

Sd/-
(B.Sreekumar)
Dy. Chief (Law)